

14.16 1/2 hrs

CONSTITUTION (SEVENTY FIRST
AMENDMENT) BILL (AMENDMENT OF
ARTICLE 81, 82, 170 AND 327

**Motion regarding Exemption of time
for presentation of report of select
Committee**

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINIS-
TRY OF SCIENCE AND TECHNOLOGY
(DEPARTMENT OF ELECTRONICS AND
DEPARTMENT OF OCEAN DEVELOP-
MENT) (SHRI KUMARAMANGALAM): Sir I
beg to move:

"That this House do extend upto the
last day of the Winter Session, 1992,
the time for presentation of the Report
of the Select Committee on the Bill
further to amend the Constitution of
India viz. the Constitution (Seventy-
first Amendment) Bill, 1990 (Amend-
ment of Articles 81, 82, 170 and 327)"

MR. DEPUTY SPEAKER: The
question is :

"That this House do extend upto
the last day of the Winter Session,
1992, the time for presentation of
the Report of the Select Committee
on the Bill further to amend the
Constitution of India viz. the Con-
stitution (Seventy-first Amendment)
Bill, 1992 (Amendment of Articles
81, 82, 170 and 327)".

The Motion was Adopted

MR. DEPUTY SPEAKER : We shall
now adjourn for lunch to meet again at 3.00
P.M.

SHRI RABI RAY (Kendrapada): What
about Matters under Rule 377?

MR. DEPUTY SPEAKER: We will take
it up afterwards.

14/17 hrs

*The Lok Sabha then adjourned for Lunch till
Fifteen of the Clock.*

15/05 hrs

*The Lok Sabha re-assembled After Lunch
at Five Minutes past Fifteen of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

- (i) **Need to remove matters under
rule 377 ban on people of Punjab
to purchase land in various other
States**

[English]

SHRI JAGMEET SINGH BRAR
(Faridkot): Mr. Deputy Speaker, Sir, The
people of Punjab and specially the Sikh
agriculturists belonging to the State of Punjab
are banned through regulations of various
States to purchase land in other neighbour-
ing States such as Rajasthan, Haryana and
Uttar Pradesh. So much so that the Sikh
agriculturists of Shri Ganga nagar districts in
Rajasthan are also deprived of this privilege
to purchase land in other parts of Rajasthan.

I request the Central Government to
ensure that such restrictions imposed are

[Sh. Jagmeet Singh Brar]

lifted with regard to purchase of land in various States, so that they get a chance to improve food production on a much higher scale in the country. I must add that this act of the Government will go a long way in solving the Punjab Problem.

MR. DEPUTY SPEAKER: So far as other matters under Rule 377 are concerned, we shall take them afterwards. Let us now take up the discussion under Rule 193.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Sir, I submit that we can complete them in a few minutes. It will take only 7 to 8 minutes more.

MR. DEPUTY SPEAKER: Let us see. Let us now take up the discussion under Rule 193.

SHRI SOBHANADREESWARA RAO VADDE: That discussion may go upto 6 or 7 p.m. You can complete the matters under Rule 377 by taking the permission of the House.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): If there are not many items under Rule 377, I think the House should permit taking it up and completing now despite the business listed for 3 p.m. I think that is fair.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, it should be done on the condition that the Members who speak under Rule 377 will not leave the House after making their submissions.

SHRI NIRMAL KANTI CHATTERJEE: I think that amendment to my amendment should also be accepted.

THE MINISTER OF STATE OF THE

MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): It is the desire of the House.

MR. DEPUTY SPEAKER: Is it the pleasure of the House that the matters under Rule 377 be completed now?

SEVERAL ON. MEMBERS: Yes.

MR. DEPUTY SPEAKER : O.K. Let us complete them first.

15/08 hrs

MATTERS UNDER RULE 377-CONTD

(ii) **Need to set up a new Railway zone in Orissa.**

SHRISRIBALLAV PANIGRAHI (Deogarh): Mr. Deputy Speaker, Sir, considering the ever increasing importance of the Railways and growth in traffic both passenger and goods and also the necessity of expansion of the railway network, there should be some new railway zones set up in the country including one on Orissa which, despite its abundant natural resources, remains neglected in the field of development. One of the main reasons for this is the lack of adequate rail lines and other infrastructural facilities.

The Minister of Railway may look into the matter and have a new railway zone set up in Orissa.

(iii) **Need to provide more L.P.G. connections to the people of hilly regions of Uttar Pradesh.**

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Deputy